

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.512 of 2000.

Thursday, this the 11th day of January, 2001.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

R.Narayanan,  
Roneo Operator (Ad hoc),  
Office of the Deputy Chief Engineer,  
Southern Railway,  
Construction,  
Ernakulam.

Applicant

(By Advocate Shri T.C. Govindaswamy)

Vs.

1. Union of India represented by  
the General Manager,  
Southern Railway,  
Madras-3.
2. The Divisional Railway Manager,  
Southern Railway,  
Palghat Division,  
Palghat.
3. The Senior Section Engineer,  
(Permanent Way),  
Southern Railway, Erode.
4. The Chief Engineer,  
Construction,  
Southern Railway,  
Egmore, Madras-8.
5. The Chief Personnel Officer,  
Southern Railway,  
Madras-3.
6. The Chief Administrative Officer,  
Southern Railway,  
Construction,  
Egmore, Madras-8.
7. The Deputy Chief Enginer,  
Construction,  
Southern Railway, Ernakulam. Respondents

(By Advocate Shri Thomas Mathew Nellimootttil)

The application having been heard on 11.1.2001, the Tribunal  
on the same day delivered the following:

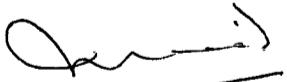
O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant who is a Roneo Operator,(Ad hoc) in the office of the Deputy Chief Engineer, Southern Railway, Construction, Ernakulam has filed this application challenging the A-1 order by which he has been repatriated as Gangman. He has prayed that the impugned order to the extent it affects the applicant to be set aside with consequential benefits.

2. The respondents have filed a detailed reply statement opposing the grant of relief sought for. In the reply statement the respondents have stated that the matter has been considered and the order of repatriation of the applicant has been cancelled by Annexure R-I order. Counsel on either side state that as the grievance of the applicant has since been redressed, the application can be dismissed as not pressed.
3. In the light of the above submission, in view of the Annexure R-1 order produced by the respondents cancelling the order under challenge to the extent it affects the applicant, the application is dismissed as not pressed. No costs.

Dated the 11th January 2001.

  
T.N.T.NAYAR  
ADMINISTRATIVE MEMBER

  
A.V.HARIDASAN  
VICE CHAIRMAN

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